

राज्य सभा द्वितीयक निर्वाचन

प्र.सं-2 ग

निर्वाचनों का संचालन नियम, 1961

(नियम 4 देखिए)

नाम निर्देशन - पत्र

राज्यसभा के लिए निर्वाचन

भाग-1

हम एतद्वारा राज्य सभा के निर्वाचन के लिए अभ्यर्थी के रूप में निम्नलिखित को नामनिर्दिष्ट करते हैं :

अभ्यर्थी का नाम श्रीमती मोहसीना किदवई

पिता/माता/पति का नाम श्री खलीलुरहिमान किदवई

उसका डाक पता 80, लोधी इस्टेट नई दिल्ली

उसका नाम 40, नई दिल्ली विधानसभा / संघीय निर्वाचन क्षेत्र निर्वाचन क्षेत्र की निर्वाचन

नामावली के भाग सं० 126 में क्रम सं० 373 पर प्रविष्ट है ।

हम घोषणा करते हैं कि हम दिल्लीसगर विधानसभा निर्वाचन के निर्वाचित सदस्य निर्वाचकगण के सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गई सूची में जैसा कि नीचे उपदर्शित किया गया है प्रविष्ट है और उस नामनिर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं ।

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

क. सं.	धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक	पूरा नाम	हस्ताक्षर	तारीख
1	4	5	6	7
1	68	रविन्द्र चौधे		07/06/2010
2	14	राम प्रकाश सिंह		07/06/2010
3	22	जोधराम कंवर		07/06/2010
4	18	बन्धु कुमार पटेल		07/06/2010
5	06	डॉ. प्रेमसाय सिंह टेकाम		07/06/2010
6	26	धर्मजीत सिंह		07/06/2010
7	71	अकबर भाई		07/06/2010
8	63	प्रतिभा चन्दाकर		07/06/2010
9	43	डॉ. शिव कुमार इरिषा		07/06/2010
10	50	कुलदीप सिंह जुनेजा		07/06/2010

* केवल जम्मू व कश्मीर के लिए ।

** प्रस्थापक विधानसभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबंधित दस सदस्य जो भी कम हो होने चाहिए ।

M. K. Dwivedi

102
मैं, उपरिवर्णित अभ्यर्थी इस नामनिर्देशन के लिए अनुमति देता/देती हूँ और घोषणा करता/करती हूँ कि

(क) मैंने78..... वर्ष की आयु पूरी कर ली हूँ ;

(ख) मैं इस निर्वाचन में इंडियन नेशनल कांग्रेस दल द्वारा खड़ा किया गया हूँ/खड़ी की गई हूँ ;

(ग) मेरा नाम और मेरे पिता/माता/पति का नाम ऊपर हिन्दी.....(भाषा का नाम) में सही रूप से लिखा गया है ; और

(घ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिए चुने जाने के हेतु अर्हित हूँ और निरर्हित नहीं हूँ ।

मैं यह भी घोषणा करती हूँ कि इसके साथ साथ होने वाले विधान परिषद् के विद्यमान द्विवार्षिक निर्वाचन/उप निर्वाचनों में दो स्थानों के लिए किसी अभ्यर्थी के रूप में नामनिर्दिष्ट नहीं किया गया हूँ और न ही किया जाऊंगी ।

तारीख7.6.2010.....

M. Mahan
(अभ्यर्थी के हस्ताक्षर)

103

भाग-2
(अभ्यर्थी द्वारा भरा जाए)

क्या अभ्यर्थी को -

- (i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की -
(क) उपधारा (1) के अधीन किसी अपराध (अपराधों) के लिए ; या
(ख) उपधारा(2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिए ; या
सिद्धदोष ठहराया गया है ; या

हाँ/नहीं

- (ii) ऐसे किसी अन्य अपराध (अपराधों) के लिए सिद्धदोष ठहराया गया है,
जिसके (जिनके) लिए उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है
यदि उत्तर "हां" में है, तो अभ्यर्थी निम्नलिखित जानकारी देगा :

Nil

- (i) मामला/प्रथम सूचना रिपोर्ट संख्याक Nil
- (ii) पुलिस थाना (थाने) Nil जिला (जिले) राज्य
- (iii) संबंध अधिनियम(अधिनियमों) की धारा(धाराएं) और उस अपराध(उन अपराधों) का संक्षिप्त विवरण,
जिसके(जिनके) लिए उसे सिद्धदोष ठहराया गया था Nil
- (iv) दोषसिद्धि (दोषसिद्धियों) की तारीख/(तारीखें) Nil
- (v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था Nil
- (vi) अधिरोपित दंड कारावास(कारावासों) की अवधि और/या जुर्माने(जुर्मानों) की राशि उपदर्शित करें ।
..... Nil
- (vii) कारागार से निर्मुक्ति की तारीख (तारीखें) Nil
- (viii) क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरुद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किए गए थे : /नहीं
- (ix) फाइल की गई अपील(अपीलों)/पुनरीक्षण आवेदन(आवेदनों) की विशिष्टियां : Nil
- (x) उस न्यायालय (उन न्यायालयों) का (के) नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन
फाइल किए गए थे : Nil
- (xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है या वह/ वे लंबित है Nil
- (xii) यदि उक्त अपील(अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो -
(क) निपटारे की तारीख (तारीखें) Nil
- (ख) पारित आदेश (आदेशों) की प्रकृति Nil

स्थान : रायपुर
तारीख : 7.6.2010

M. Wadwa
अध्यर्थी के हस्ताक्षर

144
भाग-3

(रिटर्निंग आफिसर द्वारा भरा जाए)

नाम निर्देशन-पत्र की क्रम सं..... 1

यह नाम निर्देशन मुझे / मेरे कार्यालय में 7.2.1, 2010..... (तारीख) को 11.30 Y/A (बजे)

अभ्यर्थी / प्रस्तापक श्रीमती मोक्षिता सिद्धार्थ (नाम) द्वारा परिदत्त किया गया ।

तारीख 7/6/2010



रिटर्निंग आफिसर

राज्य सभा द्वितीयक निर्वाचन

टिप्पण :— जहां कहीं अनुकल्प दिए गए हैं वहां लागू न होने वाले शब्द काट दें ।

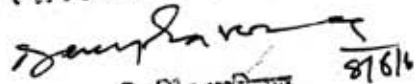
भाग-4

नामनिर्देशन-पत्र को प्रतिगृहीत या रद्द करने वाले रिटर्निंग आफिसर का विनिश्चय

मैंने इस नामनिर्देशन-पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर

लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूँ :-

नाम निर्देशन पत्र स्वीकार किया जाता है



रिटर्निंग आफिसर
राज्य सभा द्वितीयक निर्वाचन

तारीख.....

रिटर्निंग आफिसर

राज्य सभा द्विवापिक निवाचन

रूप-2 ग

निवाचनों का संचालन नियम, 1961

(नियम 4 देखिए)

नाम निर्देशन - पत्र

राज्यसभा के लिए निवाचन

भाग-1

हम एतद्वारा राज्य सभा के निवाचन के लिए अभ्यर्थी के रूप में निम्नलिखित को नामनिर्दिष्ट करते हैं :

अभ्यर्थी का नाम श्रीमती मोहसिना किदवई

पति/पत्नी/पति का नाम श्री खलीलुर्रिमान किदवई

उसका डाक पता 80, लोधी इस्टेट, नई दिल्ली

उसका नाम 40, नई दिल्ली विधानसभा/राज्यसभा निवाचन क्षेत्र निवाचन क्षेत्र की निवाचन

नामावली के भाग सं० 126 में क्रम सं० 373 पर प्रविष्ट है ।

हम घोषणा करते हैं कि हम द्यतीसगढ़ विधानसभा निवाचन के निर्वाचित सदस्य निर्वाचकगण के सदस्य हैं और हमारे नाम धारा 152 के अधीन रखी गई सूची में जैसा कि नीचे उपदर्शित किया गया है प्रविष्ट है और उस नामनिर्देशन के प्रतीक स्वरूप हम नीचे अपने हस्ताक्षर करते हैं ।

प्रस्थापकों की विशिष्टियां और उनके हस्ताक्षर

क्र. सं.	धारा 152 के अधीन रखी गई सूची में प्रविष्टि क्रम संख्यांक	पूरा नाम	हस्ताक्षर	तारीख
1	4	5	6	7
1	24	अजीत जोशी		
2	65	बदरुद्दीन कुशैशी		07/06/10
3	25	डॉ. रेणु जोशी		07/06/10
4	21	जयसिंह भैया		07/06/10
5	42	अग्नि चन्द्राकर		07/06/10
6	15	हृदय राम राठिया		07/06/10
7	23	राम दयाल उइके		07/06/10
8	56	अंबिका मस्काम		07/06/10
9	17	पद्मा धनश्याम मनहर		07/06/10
10	66	भजन सिंह निरंकारी		07/06/10

* केवल जन्म व कारमौर के लिए ।

** प्रस्थापक विधानसभा के निर्वाचित सदस्यों में से दस प्रतिशत या निर्वाचकगण के सदस्यों में से दस प्रतिशत या संबन्धित दस सदस्य जो भी कम हों होने चाहिए ।

M. K. Dwivedi

142

मैं, उपरिबर्णित अभ्यर्थी इस नामनिर्देशन के लिए अनुमति ~~देता~~/देती हूँ और घोषणा ~~करता~~/करती हूँ कि -

(क) मैंने 78 वर्ष की आयु पूरी कर ली हूँ ;

(ख) मैं इस निर्वाचन में इंडियन नेशनल कांग्रेस दल द्वारा खड़ा ~~किया गया हूँ~~/खड़ी की गई हूँ ;

(ग) मेरा नाम और मेरे ~~पिता/माता~~/पति का नाम ऊपर हिन्दी (भाषा का नाम) में सही रूप से लिखा गया है ; और

(घ) अपनी पूर्ण जानकारी और विश्वास के अनुसार मैं राज्य सभा में रिक्त स्थान भरने के लिए चुने जाने के हेतु अर्हित हूँ और निरर्हित नहीं हूँ ।

मैं यह भी घोषणा करती हूँ कि इसके साथ साथ होने वाले विधान परिषद के विद्यमान द्विवार्षिक निर्वाचन/उप निर्वाचनों में दो स्थानों के लिए किसी अथ्यर्थी के रूप में नामनिर्दिष्ट नहीं किया गया हूँ और न ही किया जाऊँगी ।

तारीख 7th June, 2010

M. Vidwan
(अभ्यर्थी के हस्ताक्षर)

भाग-2

(अभ्यर्थी द्वारा भरा जाए)

क्या अभ्यर्थी को -

(i) लोक प्रतिनिधित्व अधिनियम, 1951 (1951 का 43) की धारा 8 की -
(क) उपधारा (1) के अधीन किसी अपराध (अपराधों) के लिए ; या
(ख) उपधारा(2) में विनिर्दिष्ट किसी विधि के उल्लंघन के लिए ; या
सिद्धदोष ठहराया गया है ; या

(ii) ऐसे किसी अन्य अपराध (अपराधों) के लिए सिद्धदोष ठहराया गया है,
जिसके (जिनके) लिए उसे दो वर्ष या अधिक के कारावास से दंडित किया गया है
यदि उत्तर "हां" में है, तो अभ्यर्थी निम्नलिखित जानकारी देगा :

हां/नहीं

Nil

(i) मामला/प्रथम सूचना रिपोर्ट संख्याक Nil

(ii) पुलिस थाना (थाने) जिला (जिले) Nil राज्य

(iii) संबंध अधिनियम(अधिनियमों) की धारा(धाराएं) और उस अपराध(उन अपराधों) का संक्षिप्त विवरण,
जिसके(जिनके) लिए उसे सिद्धदोष ठहराया गया था Nil

(iv) दोषसिद्धि (दोषसिद्धियों) की तारीख/(तारीखें) Nil

(v) वह (वे) न्यायालय जिसने (जिन्होंने) अभ्यर्थी को सिद्धदोष ठहराया था Nil

(vi) अधिरोपित दंड कारावास(कारावासों) की अवधि और/या जुर्माने(जुर्मानों) की राशि उपदर्शित करें ।

Nil

(vii) कारागार से निर्मुक्ति की तारीख (तारीखें) Nil

(viii) क्या उपरोक्त दोषसिद्धि (दोषसिद्धियों) के विरुद्ध कोई अपील (अपीलें)/पुनरीक्षण फाइल किए गए थे : ~~हां/नहीं~~
Nil

(ix) फाइल की गई अपील(अपीलों)/पुनरीक्षण आवेदन(आवेदनों) की विशिष्टियां : Nil

(x) उस न्यायालय (उन न्यायालयों) का (के) नाम, जिसके (जिनके) समक्ष अपील (अपीलें)/पुनरीक्षण आवेदन
फाइल किए गए थे : Nil

(xi) क्या उक्त अपील (अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है या वह/वे लंबित है Nil

(xii) यदि उक्त अपील(अपीलों)/पुनरीक्षण आवेदन (आवेदनों) का निपटारा हो गया है, तो - Nil

(क) निपटारे की तारीख (तारीखें) Nil

(ख) पारित आदेश (आदेशों) की प्रकृति Nil

स्थान : रायपुर

तारीख : 7th June, 2010

M. Wadwa
अध्यर्थी के हस्ताक्षर

144

भाग-3

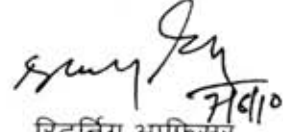
(रिटर्निंग आफिसर द्वारा भरा जाए)

नाम निर्देशन-पत्र की क्रम सं..... 3

यह नाम निर्देशन मुझे / मेरे कार्यालय में 7 जून, 2010 (तारीख) को 11:31 यात्रा (बजे)

अभ्यर्थी/प्रस्थापक श्रीमती मोहसिना किदवई (नाम) द्वारा परिदत्त किया गया ।

तारीख 7/6/2010



रिटर्निंग आफिसर
निर्वाचन आयोग

टिप्पण :— जहां कहीं अनुकल्प दिए गए हैं वहां लागू न होने वाले शब्द काट दें ।

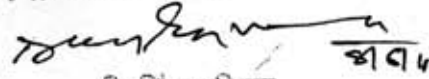
राज्य सभा द्वितीयक निर्वाचन

भाग-4

नामनिर्देशन-पत्र को प्रतिगृहीत या रद्द करने वाले रिटर्निंग आफिसर का विनिश्चय

मैंने इस नामनिर्देशन-पत्र को लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 36 के अनुसार परीक्षित कर लिया है और मैं निम्नलिखित रूप में विनिश्चय करता हूँ :-

नाम निर्देशन पत्र स्वीकार किया जाता है



रिटर्निंग आफिसर
राज्य सभा द्वितीयक निर्वाचन

तारीख.....

रिटर्निंग आफिसर

[Form 2C]
(See rule 4)
NOMINATION PAPER

Election to the Council of States

PART - I

We hereby nominate as a candidate for election to the Council of States:

Candidate's Name ... MOH. SINA ... KIDWAI

father's/mother's/husband's name ... KHALIL UR. RAHMAN

Her
His postal Address ... 80, LODHI ESTATE, NEW DELHI-110001

His name is entered at S. No. ... 373 ... in Part No. ... 126 ... of the electoral

roll for the ... 40, NEW DELHI ... Assembly / *Parliamentary Constituency.

We declare that we are elected members of the Legislative Assembly
of CHATTISGARH ... electoral college for RAJYA SABHA and

our names are entered as indicated below in the list maintained under section 152 and we

append our signatures below in token of subscribing to his nomination:

Particulars of the proposers and their signatures.

S.No.	S.No. as entered in the list maintained under section 152	Full name	Signature	Date
1.	2.	3.	4.	5.
1.	39	DR. Haridas Bhardwaj	[Signature]	6.6.10
2.	40	Devendra Bahadur Singh	[Signature]	6.6.10
3.	58	Gurumukh Singh Hora	[Signature]	6.6.10
4.	41	Parsh Bagdasra	[Signature]	6.6.10
5.	57	Lekhsam Sahu	[Signature]	6.6.10
6.	78	Sheokaj Singh Usare	[Signature]	6.6.10
7.	35	Saroja Manharan Rathor	[Signature]	6.6.10
8.	52	Guru Rudra Kumar	[Signature]	6.6.10
9.	46	Chaitran Sahu	[Signature]	6.6.10
10.**	77	Bhola Saram Sahu.	[Signature]	6.6.10

* For Jammu and Kashmir only

** There should be ten per cent, of the elected members of the Legislative Assembly or ten per cent. of the members of the electoral college or ten members concerned, whichever is less, as proposers.

I, the above-mentioned candidate, assent to this nomination and hereby declare.

- (a) that I have completed ... 78 ... years of age;
(b) that I am set up at this election by the ... INDIAN NATIONAL CONGRESS ... party;
(c) that my name and my [father's/mother's/husband's name] have been correctly spelt out above in ... ENGLISH ... (name of the language); and
(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Council of States.

I also declare that I have not been, and shall not be, nominated as a candidate at the present biennial election/bye elections being held simultaneously, to the Council of States for more than two seats.

Date 06.06.2010

M. Madan
(Signature of the candidate)

PART II

(To be filled by the candidate)

Whether the candidate -

- (i) has been convicted -
(a) of any offence(s) under sub-section (1); or
(b) for contravention of any law specified in sub-section (2) of Section 8 of the Representation of the People Act, 1951 (43 of 1951); or
(ii) has been convicted for any other offence(s) for which he has been sentenced to imprisonment for two years or more

Yes/No

If the answer is "yes", the candidate shall furnish the following information :

- (i) Case/First information report No./Nos. ... NA ...
(ii) Police station(s) ... NA ... District(s) ... NA ...
State(s) ... NA ...

- (iii) Section(s) of the concerned Act(s) and brief description of the offence(s) for which he has been convicted N.A
- (iv) Date(s) of conviction(s) N.A
- (v) Court(s) which convicted the candidate N.A
- (vi) Punishment(s) imposed [indicate period of imprisonment(s) and/or quantum of fine(s)] N.A
- (vii) Date(s) of release from prison N.A
- (viii) Was/were any appeal(s)/revision(s) filed against above conviction(s) Yes/No N.A
- (ix) Date and particulars of appeal(s) / application(s) for revision filed N.A
- (x) Name of the court(s) before which the appeal(s) / application(s) for revision filed N.A
- (xi) Whether the said appeal(s) / application(s) for revision has/have been disposed of or is/are pending N.A
- (xii) If the said appeal(s)/application(s) for revision has/have disposed of - N.A
 - (a) Date(s) of disposal N.A
 - (b) Nature of order(s) passed N.A

Place : RAIPUR
 Date : 06-06-2010

M. K. Dwan
 (Signature of the candidate)

[PART III]
(To be filled by the Returning Officer)

Serial No. of Nomination Paper.....2.....

This nomination was delivered to me at my office at 11:31 ^{AM.} (hours) on 7/6/2010 (date)
by the candidates/proposer.....(Name). smt. Mohsina Kidwai

Date.. 7/6/2010

 Returning Officer

NOTE.—Wherever alternative is provided score out the word(s) not applicable.

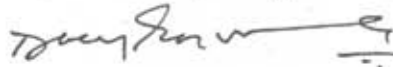
RETURNING OFFICER
ELECTION FOR COUNCIL OF STATES

[PART IV]

Decision of Returning Officer accepting or rejecting the Nomination Paper.

I have examined this nomination paper in accordance with section 36 of the Representation of the People Act, 1951(43 of 1951) and, decide as follows:— accepted

Date.. 7/6/2010



RETURNING OFFICER
ELECTION FOR COUNCIL OF STATES

Returning Officer.

Perforation.....

[PART V]

Receipt of Nomination Paper and Notice of Scrutiny
(To be handed over to the person presenting the nomination paper)

Serial No. of Nomination Paper.....

The nomination paper ofa candidate for election to the Council of States by the elected members of the Legislative Assembly of..... (State)/Members of the Electoral College of.....(State) was delivered to me at my office at.....(hour) on.....(date) by the candidate/proposer.....(Name). All nomination papers will be taken up for scrutiny at.....(hour) on.....(date) at.....(place).

Date.....

Returning Officer(s.)

OFFICE OF THE ELECTORAL REGISTRATION OFFICER
ASSEMBLY CONSTITUENCY AC-40, NEW DELHI
13/2 JAM NAGAR HOUSE, SHAHJAHAN ROAD, NEW DELHI.

DY NO-18
DATE: - 31/05/10

EXTRACT FORM ELECTORAL ROLL OF 2009 UNDER RULE 33 OF REGISTRATION
OF ELECTORAL RULE 1960

ELECTORAL ROLL OF ASSEMBLY CONSTITUENCY AC-40, NEW DELHI,
NEW DELHI DISTT (NATIONAL CAPITAL TERRITORY OF DELHI) AS ON 01/01/2009
AS THE QUALIFYING DATE.

YEAR 2009

POLLING STATION- 126

LOCALITY: - LODHI ESTATE, DELHI.

SR NO.	H.No	NAME OF ELECTOR	FATHER'/ HUSBAND'S NAME	MALE/ FEMALE	APPROXIMATE AGE AS ON 01/01/2009
373	80	MOHSINA KIDWAI	KHALIL UR RAHMAN	FEMALE	76 YEARS



CERTIFIED

Bunni
SIGNATURE WITH SEAL OF
ASSTT.ELECTORAL REGISTRATION OFFICER

A.E.R.O. AC-40 New Delhi
V.R.E.O. NEW Delhi
New Delhi- 110011

DATE OF ISSUE: 01/06/10

भारतीय गैर न्यायिक

दस
रुपये
रु. 10

TEN
RUPEES



INDIA NON JUDICIAL



Form 26
(See rule 4A)

05AA 823327

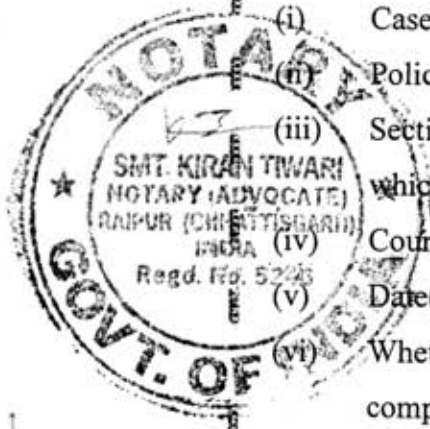
Affidavit to be furnished by the candidate before the returning officer for election to **Rajya Sabha** (name of the House) from **Chattisgarh State** constituency (name of the constituency)

I, **Mohsina Kidwai**, wife of **Shri Khalil Ur Rahman**, aged about 78 years, resident of **80, Lodhi Estate, New Delhi-110001**; candidate at the above election, do hereby solemnly affirm/state on oath as under:-

1. I am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information :

- (i) Case/First information report No./Nos. NA
- (ii) Police station(s) NA District (s) NA State(s)..... NA..
- (iii) Section(s) of the concerned Act(s) and short description of the offence(s) for which the candidate has been charged NA
- (iv) Court(s) which framed the charge(s) NA
- (v) Date(s) on which the charge(s) was/were framed NA
- (vi) Whether all or any of the proceeding(s) have been stayed by any court(s) of competent jurisdiction..... NA



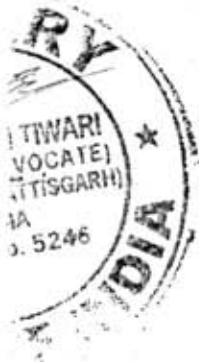
6 JUN 2010

M. Kidwai

2. I have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

- (i) Case/First information report No./Nos. NA
- (ii) Court(s) which punished NA
- (iii) Police station(s) NA District (s) ... NA State(s)... NA
- (iv) Section(s) of the concerned Act(s) and short description of the offence(s) for which the candidate has ever been charged NA
- (v) Date(s) on which the sentence (s) was/were pronounced NA
- (vi) Whether the sentence(s) has/have been stayed by any court(s) of competent jurisdiction NA



Place : Raipur, Chattisgarh

Date : 6th June 2010

M. Mohan
Signature of deponent

VERIFICATION

I, Mohsina Kidwai, the above-named deponent, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therein.

Verified at Raipur, Chattisgarh on this the 6th Day of June 2010.

M. Mohan

Identifying Witness

MENMOOD PRACHA
(Advocate)

M. Mohan
Signature of deponent

SOLEMONY AFFIRMED BEFORE
ME WITHIN NAMED DEPONENT

Kiran Tiwari

SMT. KIRAN TIWARI
NOTARY
RAIPUR (C.G.)
INDIA
Regd. No. 5246

6 JUN 2010

भारतीय रीर न्यायिक

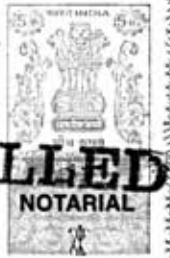
दस
रुपये

रु.10



TEN
RUPEES

R



CANCELLED

INDIA NON JUDICI



CHHATTISGARH

05AA 823326

ANNEXURE-1

Affidavit to be furnished by candidate along with nomination paper
Before the Returning Officer

For election toRajya Sabha..... (Name of the House)
fromChattisgarh State.....
constituency

(Name of the constituency)

I, Mohsina Kidwai, wife of Shri Khalil Ur Rahman, aged 78 years, resident of 80,
Lodhi

Estate, New Delhi-110001 candidate at the above election, do hereby solemnly affirm
and state on oath as under:-

(Strike out whichever not applicable)

(i) The following case(s) is/are pending against me in which cognizance has been
taken by the court:- NA

(ii) Section of the Act and description of the offence for which cognizance taken:
NA

(iii) The Court which has taken cognizance: NA

(iv) Case No. : NA

(v) Date of order of the Court taking cognizance: NA

(vi) Details of appeal(s) / application(s) for revision, etc., if any, filed against
above order taking cognizance: NA



6 JUN 2010

1/6 Mohsina Kidwai

Mohsina Kidwai

(2) That I give hereinbelow the details of the assets (immovable, movable, bank balance, etc.) of myself, my spouse and dependents*:

A. Details of movable assets.

(Assets in joint name indicating the extent of joint ownership will also have to be given)

S.No.	Description	Self	Spouse(s) Name Shri Khalil Ur Rahman	Dependent -1 Name	Dependent-2 Name	Dependent-3 etc. Name
(i)	Cash	Rs. 55,000/-	Rs. 45,000/-	NA	NA	NA
(ii)	Deposits in Banks, Financial Institutions and Non-Banking Financial Companies	SBI Parliament House. SB A/C Rs. F.D Rs. 6,75,275/- SBARs. 5,18,614.35/-	ICICI Bank, Phelps Bldg. Caunnaught Place 1. SB A/C = Rs 21,430/- 2. SB A/C = Rs 12,109/- Term Deposit= Rs 36,142/- 3. Syndicate Bank, Lajpat Ngr. (Proprietor Extra Vision) Rs 81,659/-	NA	NA	NA
(iii)	Bonds, Debentures and Shares in Companies	NIL	Shares: (1) GNFC (96) valued at Rs. 10,272/- approx. (2) Seasa Goa (129) valued at Rs. 39,861/- approx. (3) Hero Honda (1250) valued at Rs 23,36,250/- approx. (4) TISCO (99) valued at Rs. 47,223/- approx. (5) Hindustan Uniliver (290) valued at Rs. 66,990/- approx. (5) Apollo Tyres (300) valued at Rs. 19,200/- (As on around end of May 2010)	NA	NA	NA
(iv)	Other Financial instruments NSS, Postal Savings, LIC Policies, etc.	NA	NA	NA	NA	NA
(v)	Motor Vehicle (details of make etc.)	Ambassador Car, (2009 Model) valued at Rs. 4,10,500/- (financed by Alpha Motor Finance Co.)	Maruti Zen car, model-1998, valued at Rs.50,000/- approx.	NA	NA	NA



6 JUN 2010

2/6

M. K. Adwan

(vi)	Jewellery (give details of weight and value)	1. Four gold sets of total weight about 40 tolas valued at Rs. 7,60,000/- 2. Four gold bangles, of total weight of about 4 tolas valued at Rs. 76,000/- 3. Two ear tops of total weight of about 1 tola valued at Rs.19,000/- (gold value calculated @ of 19,000/- per tola.) 4. One Omega wrist watch valued at approx. Rs.100,000/-	1. Titan wrist watch valued at about Rs 6,500/-	NA	NA	NA
(vii)	Other assets, such as values of claims/interests		NA	NA	NA	NA

Note : Value of Bonds / Shares / Debentures as per the latest market value in Stock Exchange in respect of listed companies and as per books in the case of non listed companies should be given.

*Dependent here means a person substantially depends on the income of the candidate.

B. Details of Immovable assets

[Note : Properties in joint ownership indicating the extent of joint ownership will also have to be indicated]

S. No.	Description	Self	Spouse(s) Name(s) Shri Khalil Ur Rahman	Dependent -1 Name	Dependent -2 Name	Dependent-3 etc. Name
(i)	Agricultural Land - Location(s) - Survey number(s) - Extent (Total Measurement - Current market value	1. 1 acre, ancestral land at village Ahmedpur, Distt. Barabanki. Valued at approx. Rs. 60,000/-	1. 50% share in 75 bighas, inherited agricultural land at Village, Badagaon, Tehsil Nawabganj, Distt. Barabanki. Valued at Rs. 22,50,000/- approx. which is 50% of the Total Value of Rs. 45,00,000/- approx.	NA	NA	NA
(ii)	Non-Agricultural Land - Location(s) - Survey number(s) - Extent (Total Measurement - Current market value	NA	.NA	NA	NA	NA

6 JUN 2010

(iii)	Building (commercial and residential) - Location(s) - Survey number(s) - Extent (Total Measurement) - Current market value	NA	50% share in one inherited Plot in Civil Line Barabanki, measuring 450 sq. yards with 250 sq. yards built up area. Valued at Rs. 15,00,000/- approx. which is 50% of the Total Value of Rs. 30,00,000/- approx.	NA	NA	NA
(iv)	House/Apartments, etc. - Location(s) - Survey number(s) - Extent (Total Measurement) - Current market value	1. One flat No. 603, B-5, Padam Bahadur Mal Block Khel Gaon Marg New Delhi. Around 2137 sq.ft. Valued at Rs. 10,500,000/- approx. 2. Alloted one house pending registry, house plot no. HIG-79, Puraina, Raipur, Chattisgarh measuring 406 sqm, with a cost of Rs24,24772/-	NA	NA	NA	NA
(v)	Others (Such as interest in property)	NA	NA	NA	NA	NA

6 JUN 2010

H. Vidwan

(3) I give herein below the details of my liabilities / overdues to public financial institutions and government dues :-

[Note: Please give separate details for each item]

S. No.	Description	Name and address of Bank/Financial Institution(s)/Department(s)	Amount Outstanding as on 31.5.2010
(a) (i)	Loans from Banks	NA	NIL
(ii)	Loan from Financial institutions	Car loan worth Rs. 6,12,000/- for the Ambassador car from Alpha Motor Finance Co. (it is a private company)	Rs. 4,35,000/-
(iii)	Government dues	NO DUES	NIL
a)	Dues to departments dealing with government accommodation.	NO DUES	NIL
b)	Dues to departments dealing with supply of water	NO DUES	NIL
c)	Dues to departments dealing with supply to electricity	NO DUES	NIL
d)	Dues to departments dealing with telephones	NO DUES	NIL
e)	Dues to departments dealing with government transport (including aircrafts and helicopters)	NO DUES	NIL
f)	Other dues, if any	NO DUES	NIL
(b) (i)	Income Tax including surcharge [Also indicate the assessment year upto which Income Tax Return filed. Give also Permanent Account Number (PAN)]	For the assessment year 2009-10. PAN : AEZPM-7031J	NIL
(ii)	Wealth Tax [Also indicate the assessment year upto which Wealth Tax return filed.]	NA	NIL
(iii)	Sales Tax [Only in case of proprietary business]		NIL
(iv)	Property Tax	For the year 2010-11	NIL

(4) My educational qualifications are as under:-

Intermediate from Women's College, Aligarh Muslim University.

(GIVE DETAILS OF SCHOOL AND UNIVERSITY EDUCATION)

(Name of School / University and the year in which the course was completed should also be given.)

6 JUN 2010

H. H. Dewari
DEPONENT

VERIFICATION

I, Mohsina Kidwai, the deponent above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief; no part of it is false and nothing material has been concealed therefrom.

Verified at Raipur, Chattisgarh on this the 6th Day of June 2010.

H. Kidwai
DEPONENT

SOLEMONY AFFIRMED BEFORE
ME WITHIN NAMED DEPONENT

K.T.
SMT. KIRAN TIWARI
NOTARY
RAIPUR (C.G.)
INDIA
Regd. No. 5246

6 JUN 2010

M. Prachya
Identifying Witness

MENMOOD PRACHYA
(Advocate)

